## Regional Workshop on – Negotiable Instruments Act, 1881

**2nd & 3rd November, 2018 (Shivpuri)**

### 02.11.2018 (DAY ONE)

<table>
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<th>SESSIONS</th>
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</table>
| I         | 9.30 to 10.00 am | Registration of participants  
(Followed by Group Photo) |
| II        | 10.00 am to 10.15 am | Inaugural session  
By – Shri Rituraj Basant Kumar,  
District & Sessions Judge, Shivpuri  
&  
Shri Awadhesh K. Gupta,  
Faculty Member (Sr.), MPSJA |
| III       | 10.15 am to 10.30 am | General issues and identification of causes for high pendency  
Moderated By – Shri Awadhesh K. Gupta,  
Faculty Member (Sr.), MPSJA  
&  
Shri Vidhan Maheshwari  
Assistant Director, MPSJA |
| IV        | 10.30 am to 11.45 am | Issues relating to cognizance and pre-trial proceedings  
By – Shri Vidhan Maheshwari  
Assistant Director, MPSJA |
| V         | 12.00 noon to 12.30 pm | Presentation on Penal liability of Company, firm and responsible officials  
By – Judges from District Bhind  
Chaired By – Shri Awadhesh K. Gupta,  
Faculty Member (Sr.), MPSJA |
| VI        | 12.30 pm to 1.00 pm | Introduction to the newly inserted Sections 143-A & 148 of the Act  
By – Shri Vidhan Maheshwari  
Assistant Director, MPSJA |
| VII       | 1.45 pm to 2.45 pm | Drafting of order sheets by the participants Judges & discussion thereon  
By – Shri Awadhesh K. Gupta,  
Faculty Member (Sr.), MPSJA |
| VIII      | 3.00 pm to 4.15 pm | Discussion on Guidelines issued by Hon’ble the High Court of Madhya Pradesh  
By – Shri Awadhesh K. Gupta,  
Faculty Member (Sr.), MPSJA  
&  
Shri Vidhan Maheshwari  
Assistant Director, MPSJA |
| IX        | 4.30 pm to 5.00 pm | Presentation on Board Management and discussion on sharing of best practices  
By – Judges from District Gwalior  
Chaired By – Shri Awadhesh K. Gupta,  
Faculty Member (Sr.), MPSJA |

**TEA BREAK (11.45 am to 12.00 noon)**

**LUNCH BREAK (1.00 pm to 1.45 pm)**

**TEA BREAK (2.45 p.m. to 3.00 p.m.)**

**SHORT BREAK (4.15 p.m. to 4.30 p.m.)**
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<th>SESSIONS</th>
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| I        | 10.00 am to 10.45 am | Discussion on – Issue of process and ensuring their compliance  
By – Shri Vidhan Maheshwari  
Assistant Director, MPSJA |
| II       | 10.45 am to 11.30 pm | Speedy disposal of interim application during trial (i.e. Sections 91 & 219 Cr.P.C. and Section 45 Evidence Act)  
By – Shri Awdhesh K. Gupta,  
Faculty Member (Sr.), MPSJA |
| III      | 11.45 pm to 1.00 pm | Appreciation of evidence, writing of judgments on merits and u/s. 258 Cr. P. C.  
By – Shri Vidhan Maheshwari  
Assistant Director, MPSJA |
| IV       | 1.45 pm to 2.15 pm | Presentation on – Compounding & settlement under the Negotiable Instrument Act, 1881  
By – Judges from District Guna  
Chaired By – Shri Awdhesh K. Gupta,  
Faculty Member (Sr.), MPSJA |
| V        | 2.15 pm to 2.45 pm | Issues relating to sentencing & determination of just compensation  
By – Shri Awdhesh K. Gupta,  
Faculty Member (Sr.), MPSJA |
| VI       | 3.00 pm to 3.30 pm | Presentation on – Procedure relating to recovery of fine and compensation  
By – Judges from District Shivpuri  
Chaired By – Shri Awdhesh K. Gupta,  
Faculty Member (Sr.), MPSJA |
| VII      | 3.30 pm onwards | Feedback of the participants and road ahead  
(Followed by valedictory session)  
Chaired By – Shri Rituraj Basant Kumar,  
District & Sessions Judge, Shivpuri  
Co-Chaired By – Shri Awdhesh K. Gupta,  
Faculty Member (Sr.), MPSJA |

**Note:**  
(1) The participants may ask any question but please do not interrupt the speaker midway the lecture.  
(2) The Time Table is subject to change as per exigencies.  
(3) Use of Cell Phones in lecture room is strictly prohibited.